

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3097
ANSWERED ON:30.08.2012
OFFICIAL LANGUAGE HINDI
Choudhary Shri Harish;Rama Devi Smt.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases in which Governor of the State, with the previous consent of the President has authorized the use of Hindi language or any other language used for any official purpose of the State, in the proceeding of the High Courts, State-wise;
- (b) whether the registries of Supreme Court and the High Court are using Hindi in their administrative work; and
- (c) if not, the corrective measures taken by the Government in this regard?

Answer

MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a) : Under Article 348(2), the Governor of the State may, with the previous consent of the President, authorize the use of the Hindi language or any other language used for any official purpose of the State, in the proceedings of the High Court having its principal seat in that State, provided that decrees, judgements or orders passed by such High Courts shall be in English. In pursuance of the aforesaid provision, the Governors of four States, namely, Rajasthan, Uttar Pradesh, Bihar and Madhya Pradesh have authorized the use of Hindi in the High Courts of their States.

(b) & (c) : No details are maintained in this regard by the Government. The 18th Law Commission of India in its 216th Report on `Non-Feasibility of Introduction of Hindi as Compulsory Language in the Supreme Court of India` has, inier-alia, recommended that the higher judiciary should not be subjected to any kind of even persuasive change in the present societal context. The Government in the Department of Official Language, have accepted the recommendation.